

Kolkata



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PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative NOTIFICATION

No. 1665-L.—10th October, 2003.—The following Act of the West Bengal Legislature, having been assented to by the President of India, is hereby published for general information:—

West Bengal Act XXXVI of 2002

THE CALCUTTA UNIVERSITY INSTITUTE (TAKING OVER OF MANAGEMENT OF AUDITORIUM) RE-ENACTING ACT, 2002.

[Passed by the West Bengal Legislature.]

[Assent of the President of India was first published in the Kolkata Gazette, Extraordinary, of the 10th October, 2003.]

An Act to re-enact the Calcutta University Institute (Taking over of Management of Auditorium) Act, 1985.

WHEREAS it is expedient to re-enact the Calcutta University Institute (Taking over of Management of Auditorium) Act, 1985, for the purposes and in the manner hereinafter appearing;

It is hereby enacted in the Fifty-third Year of the Republic of India, by the Legislature of

West Bengal, as follows :-

West Ben. Act XIV of 1985.

Short title and commencement

- 1. (1) This Act may be called the Calcutta University Institute (Taking over of Management of Auditorium) Re-enacting Act, 2002.
 - (2) It shall be deemed to have come into force on the 1st day of December, 2000.

Re-enactment of West Ben. Act XIV of 1985.

- 2. The Calcutta University Institute (Taking over of Management of Auditorium) Act, 1985, as in force on the 30th day of November, 2000 (hereinafter referred to as the said Act), is hereby re-enacted subject to the modification that for sub-section (1) of section 3, the following sub-section shall be substituted, namely :-
 - "(1) On and from the appointed day, and for a period of thirty years thereafter, the entire management and control of the Auditorium shall, by virtue of this Act, vest in the State Government.".

Savings and validation.

3. Notwithstanding anything to the contrary contained in the said Act or the rules made thereunder (hereinafter referred to as the said rules), anything done or any action taken under any provision of the said Act or the said rules before the coming into force of this Act, shall be valid and shall be deemed always to be valid as if the said provision were in force when such thing was done or such action was taken.

By order of the Governor,

A. K. BHATTACHARYA, Principal Secy. to the Govt. of West Bengal & Secy., Law Department.